GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2370

TO BE ANSWERED ON THE 03rd DECEMBER, 2019/ AGRAHAYANA 12, 1941 (SAKA)

AMENDMENT OF ORDERS

2370. SHRIMATI VANGA GEETHA VISWANATH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government of Andhra Pradesh has sent any proposal to extend the amendment of the orders of President of India for Para (4) (Regulation of Admission) of 1974 and Para (7) (Organisation of local cadres and regulation of direct recruitment) Order of 1975 to enable the people of Andhra Pradesh who opt and shift to Andhra Pradesh from Telangana for eductional and employment purpose on 2 June, 2019 for two more years that is up to 2 June, 2021 to avail the local status in Andhra Pradesh due to the incompletion of division of institutions under Schedule 9 and 10 with the amendment to Section 108; and
- (b) if so, the details thereof and the action taken thereon and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) & (b): Yes, Sir. Based on the proposal received from Government of Andhra Pradesh, Ministry of Home Affairs vide Notification No, G.S.R. No. 774(E) & 775(E), both dated 11.10.2019 amended the Andhra Pradesh Educational Institutions (Regulation of Admissions) Order, 1974 and the Andhra Pradesh Public Employment (Organisation of Local Cadres and Regulation of Direct Recruitment) Order, 1975 respectively, for providing local status to the candidates who migrate to any part of the State of Andhra Pradesh from the State of Telangana within a period of seven years from the 2nd day of June, 2014, for the purpose of education and employment.
